

the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:

(i) Report of the Tariff Commission on the continuance of protection to the Zip Fastener Industry, 1954. [Placed in Library. See No. S—457/54.]

(ii) Ministry of Commerce and Industry Resolution No. 63 (1)-T.B./54, dated the 1st December, 1954. [Placed in Library. See No. S—457/54.]

(iii) Tariff Commission letter No. TC/ID/E/82-R, dated the 6th September, 1954, together with its endorsement dated the 10th September, 1954. [Placed in Library, See No. S—457/54.]

(iv) Report of the Tariff Commission on the continuance of protection to the Sewing Machine Industry, 1954. [Placed in Library, See No. S—458/54.]

(v) Ministry of Commerce and Industry Resolution No. 18(5)—T B./54, dated the 1st December, 1954. [Placed in Library. See No. S—458/54.]

(vi) Report of the Tariff Commission on the continuance of protection to the Pickers Industry, 1954. [Placed in Library, See No. S—459/54.]

(vii) Ministry of Commerce and Industry Resolution No. 26(1)-T. B./54, dated the 1st December, 1954. [Placed in Library. See No. S—459/54.]

NOTIFICATION MAKING FURTHER
AMENDMENT TO CINEMATOGRAPH
(CENSORSHIP) RULES, 1951

The Deputy Minister of Commerce and Industry (Shri Ksanungo): I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Notification No. S.R.O. 3474, dated the 17th November, 1954, making certain further amendment to the Cinematograph Censorship) Rules, 1951. [Placed in Library, See No. S—460/54.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the Customs Notifications Nos. 87 and 118, dated the 21st August and 9th October, 1954 respectively, under sub-section (4) of section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953. [Placed in Library. See No. S—461/54.]

NOTIFICATIONS UNDER CENTRAL
EXCISES AND SALT ACT

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the following Central Excises Notifications, under section 38 of the Central Excises and Salt Act, 1944:

(i) Notification No. 36, dated the 31st August, 1954. [Placed in Library. See No. S—462/54.]

(ii) Notification No. 38, dated the 3rd September, 1954. [Placed in Library. See No. S—462/54.]

(iii) Notification No. 41, dated the 15th October, 1954. [Placed in Library. See, No. S—462/54.]

(iv) Notification No. 42, dated the 1st November, 1954. [Placed in Library. See No. S—462/54.]

With your permission, I like to add that the House may be interested to know that the last item relates to the integration of the former French territories with India. I think this is the first Notification to that effect, laid on the Table of the House.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE.

SIXTH REPORT

Shri Altekar (North Satara): I beg to present the Sixth Report of the Committee on Absence of Members from the sittings of the House.